

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1543/2021**

This the 07th day of October, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Avtar Krishan Pandita, Age 63 years, S/o Late Shri Gopinath Pandita, R/o H. No. 227, Anuradha Puram, Upper Barnai, Jammu.
2. Dileep Kumar Koul, Age 63 years, S/o Late Shri Dina Nath Koul, R/o H. No. 216, Anuradha Puram, Upper Barnai, Jammu.
3. Baldev Raj, Age 63 years, S/o Shri Thoru Ram, R/o Chang, Tehsil Ramgarh, District Samba.
4. Ajeet Kumar, Age 63 years, S/o Shri Bihari Lal, R/o No. No. 76, Exchange Road, Kachi Chawani, Jammu.
5. Kamal Singh, Age 64 years, S/o Late Shri Janam Singh, H. No 97, Mandleek Nagar, Thather, Top Sherkhania, Jammu.

.....Applicant

(Advocate:- Ms. Shivani Jalali)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary Home Department, Jammu/Kashmir at Jammu-180001.
2. Director General, Fire and Emergency Services, J&K, Jammu-180004.
3. Joint Director, Fire and Emergency Services, J&K, Jammu-180004..
4. Accountant General, Jammu and Kashmir, at Srinagar-190009.
5. Khurshid Ahmad Salroo (Retired) R/o Salar, The & District Anantnag-192401.
6. Kamal Jeet Singh (Retired), Ilahi Bagh, Srinagar,190001.
7. Bashir Ahmed Lone (Retired), Tral, Kashmir-192123.
8. M Showket Ali (Retired), R/o Bindoo, Zalangam, The. Kokernag Distt. Anantnag-192202.
9. Mohd Shaban (Retired), R/o Banihal, Distt. Ramban-182146.
10. Jalal-Ud-Din-Shah (Retired), R/o Ganderbal, Kashmir-191201.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned counsel for the applicants contends that the respondents be directed to accord consideration to the case of the applicants for grant of monetary benefits for one month only (month of retirement) as has been done in the case of the private respondents



and in view of the recommendations dated 11.02.2021 made in their favour by respondent no. 2 to the office of Principle Secretary, Home Department vide order no. DF&ES/Estt/2021/876. She further requests for according the benefit of Government Order No. Home 55 of 2019 dated 21.01.2019 whereby sanction has been accorded for grant of similar benefits in favour of 145 officials of the Fire and Emergency Services who have superannuated between 17.10.2014 and 15.02.2018 and whose pay has been fixed in terms of Government Order No. 247 Home of 2018 dated 15.02.2018.

2. Learned counsel for the applicants further submits that the applicants would be satisfied, if a direction is issued to the respondents to consider this O.A. as representation of the applicant and take a decision on the same by passing a reasoned and speaking order within a limited time frame.
3. We have heard Ms. Shivani Jalali, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat the O.A. as representation of the applicant and take a decision on the same keeping in view the recommendation in favour of the applicants contained in letter dated 11.02.2021 and Government Order dated 15.02.2018 and pass a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.
5. No order as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**